

IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Criminal Appellate Jurisdiction)

Cr. Appeal (SJ) No. 982 of 2010

Mumtaz Ansari Appellant
Versus
The State of Jharkhand Respondent

(Through V.C.)

CORAM : HON'BLE MR. JUSTICE RATNAKER BHENGRA

For the Appellants : None
For the State : Mr. Azeemuddin, APP

Order No.07/Dated: 10.09.2021

When the appeal is called out, nobody appears on behalf of the appellant.

Mr. Azeemuddin, the learned APP appears for the State and submits that he has received telephonic information that the notice has been served upon the appellant, however, he has filed the status report in Court. Moreover, he seeks two weeks' time to file custody report.

With a view to give one more opportunity to the learned counsel for the appellant and with a view to allow the learned APP to file the custody report, put up this case after two weeks in its seriatim.

Sharda/Madhav/-

(Ratnaker Bhengra, J.)